



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Apr/202627/3

DATED: 28/04/2026

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026 of Norms Committee - VII for the year 2026-27 was held on 28/04/2026 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SANJEEV SHRIVASTAVA, Joint DGFT	DGFT(HQ)
2	Shashi Bhushan, FTDO	DGFT(HQ)
3	Sarthak Prasad, Young Professional	DGFT(HQ)
4	Dineshnarain Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT

6	Shaish Kumar, Technical Consultant	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Apr/202627/3			
Case Status	Case Approved			
Party Name	SUNDARAM INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026			
HQ File Number	HQRNORM APPLY 00001362AM26			
RA File Number	042404000200 AM20			
Licence No and Date	0410166742/12/05/2020			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to ratify the norms as under: -				
Export item	Quantity	S.No.	Import Item	Quantity
Automobile Tyres reinforced with Nylon Tyre-cord Warp-Sheet or rayon tyre cord warp-sheet (solid industrial tyres)	475000 KG	1	UNVULGANIZED RUBBER COMPOUND	237500 KG
		2	CHOPPED FRICTION CHORD	237500 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.				

Case No.	2 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	J.K. FENNER (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00001718AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026:	
1. Manufacturing process indicating stage wise wastage of raw materials. 2. To submit 4 E indicating both imported and indigenous items to manufacture export item and wastage with justification. 3. Reason for high content of Brass coated steel wire and Miscellaneous Chemicals in the export item. 4. Photographs with drawing/design, indicating specification of export item.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	3 / NC/7/MEET/Apr/202627/3		
Case Status	Case Approved		
Party Name	SUNDARAM INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM APPLY 00001730AM26		
RA File Number	042404000127 AM20		
Licence No and Date	0410166263/14/11/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export item	Quantity	Import Item	Quantity
Automobile Tyres reinforced with Nylon Tyre-cord Warp-Sheet or rayon tyre cord warp-sheet (solid industrial tyres, rims)	44268 KG STEEL RIM & WHEEL RIM (total indigenous Tyre + Rim 177594 KG)	STEEL RIM & WHEEL RIM (Used for Forklifts)	44268 KG (Net to net in quantity)
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	4 / NC/7/MEET/Apr/202627/3			
Case Status	Case Approved			
Party Name	ZAHONERO INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026			
HQ File Number	HQRNORM APPLY 00000221AM26			
RA File Number	NA			
Licence No and Date	0510336112/28/09/2012			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to ratify the norms as under: -				
Export Item	Quantity	S.No.	Import Item	Quantity

LATEX FOAM SHEET (CONT 4021 KG OF POLYESTER / VISCOSE FABRIC OF REL. GSM)	92040 KG	1	FABRIC PLAIN WEAVE UNBLEACHED PES/VESC 45/55% WIDTH – 67" GSM (100-150) OF REL. GSM *	4021 KG
		2	LATEX LIPOLAN 2610 F (SB COPOLYMER 66 % SOLID CONTENT)	76513 KG
		3	FLUIDO RHODRSIL 41V, 604 (SILICON EMULSION 50 % SOLID CONTENT)	1200 KG
		4	EUROMAAT T S (ANIONIC SURFACANT SOLID CONTENT 35%)	9900 KG

*(Subject to actual user condition)

Instead of import of item no. 1 Polyester/viscose fabric (100-150 gsm) of REL. GSM

1. The QTY of import remain unchanged
2. There is no change in other import items

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.	5 / NC/7/MEET/Apr/202627/3
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00003267AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

SION	Export Description	Unit Quantity	S. No. of Input	Input Description	Quantity Allowed
H-302	Single Side Decorative Laminates (Without Barrier	1 sq.mtr X 1 mm Thickness of Wt. 1.45 Kg +/- 2.5%	1	Kraft Paper (60 GSM - 350 GSM)	1.033 KG.

	Paper)		2	Base Paper (50 GSM - 150 GSM)	0.133 KG.
			3	Tissue Paper (18 GSM - 50 GSM)	0.033 KG.
			4	Phenol	0.435 KG.
			5	Melamine	0.133 KG.
			6	Paraformaldehyde (91 +/- 1% Purity) Or	0.300 KG.
			7	Methanol	0.398 KG.
			8	B.O.P.P. Film	0.011 KG.

Note:

1. The above norms has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Paraformaldehyde, Kraft Paper and Titanium Dioxide to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of Decorative Laminates to be exported.
4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.
5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness range between **0.3 mm to 4.0 mm thickness.**

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.	6 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM REVIW00004672AM26
RA File Number	NA
Licence No and Date	2610012930/20/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To give proper composition of the product with indicating in COA report and accordingly, to indicate requirement of both imported and indigenous items with wastage separately. 2. To indicate whether there is chemical reaction or mixing of chemicals, if chemical reaction is there then to give molecular weight of reactants and product with yield of the reaction. 3. Production consumption data of the product for the three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	7 / NC/7/MEET/Apr/202627/3		
Case Status	Case Approved		
Party Name	PERFECT SALES ELECTRONICS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM REVIW00006825AM25		
RA File Number	04AX04000186 AM23		
Licence No and Date	0411003428/07/06/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and through personal hearing decided to ratify the norms as under: -			
Export item	Quantity	Import Item	Quantity
Thermal 2188877 SPK10-0.006-00-48.8*119MM (Each export product contains net weight of 1.25 grams)	250000 NOS	THERMAL PAD - BERGQUIST SIL PAD TSP K1300	312.5 KG
Thermal 2188877 SPK10-0.006-00-44.7*88MM (Each export product contains net weight of 0.85 grams)	146000 NOS	THERMAL PAD - BERGQUIST SIL PAD TSP K1300	124.1 KG

Thermal 2188877 SPK10-0.006-00-29.3*92MM (Each export product contains net weight of 0.60 grams)	150000 NOS	THERMAL PAD - BERGQUIST SIL PAD TSP K1300	90 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	8 / NC/7/MEET/Apr/202627/3		
Case Status	Case Approved		
Party Name	PERFECT SALES ELECTRONICS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM REVIW00006826AM25		
RA File Number	04AX04000408 AM23		
Licence No and Date	0411003762/04/08/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and through personal hearing decided to ratify the norms as under: -			
Export item	Quantity	Import Item	Quantity
Thermal 2188877 SPK10-0.006-00-48.8*119MM (Each export product contains net weight of 1.25 grams)	693352 NOS	THERMAL PAD - BERGQUIST SIL PAD TSP K1300	866.69 KG
Thermal 2188877 SPK10-0.006-00-44.7*88MM (Each export product contains net weight of 0.85 grams)	404918 NOS	THERMAL PAD - BERGQUIST SIL PAD TSP K1300	344.18 KG
Thermal 2188877 SPK10-0.006-00-29.3*92MM (Each export product contains net weight of 0.60 grams)	416000 NOS	THERMAL PAD - BERGQUIST SIL PAD TSP K1300	249.6 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	9 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM REVIW00005863AM25
RA File Number	05AX04003652 AM23
Licence No and Date	0511018576/28/04/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm was called for Personal Hearing scheduled on 28.04.2026 regarding fixation of norms as per the file mentioned therein. However, no representative from the firm attended the PH. Accordingly, the committee decided to give another date for Personal Hearing.	

Case No.	10 / NC/7/MEET/Apr/202627/3
Case Status	Case Withdrawn
Party Name	UNIFORM SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM REVIW00000252AM25
RA File Number	03AX04000769 AM24
Licence No and Date	0311023870/25/05/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that during the Personal Hearing, the firm decided to withdraw the case. Accordingly, the case was treated as withdrawn.	

Case No.	11 / NC/7/MEET/Apr/202627/3
Case Status	Case Approved
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM REVIW00002326AM26
RA File Number	30AX04000195 AM24
Licence No and Date	3011004066/28/08/2023
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item	Quantity	S. No.	Import Item	Quantity
RUBBER HOSES OF DIFFERENT DIMENSIONS REINFORCED WITH POLYESTER FILAMENT YARN (Containing minimum of 99.75 KGS of EPDM/NITRILE RUBBER)	450 MT	1	EPDM/NITRILE RUBBER	236.25 MT
		2	CARBON BLACK OTHER THAN FUMED SILICA	Deleted as indigenously procured
		3	PRECEPITATE D SILICA	Deleted as indigenously procured
		4	RUBBER CHEMICALS - ACCELERATORS AND ANTI OXIDENTS	Deleted as indigenously procured
		5	MISC CHEMICALS SUCH AS SULPHUR	Deleted as indigenously procured
		6	DYES/PIGMENTS FOR RUBBER	Deleted as indigenously procured
		7	POLYESTER FILAMENT YARN (DENIER 1000/1500/2000/3000)	Deleted as indigenously procured

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.	12 / NC/7/MEET/Apr/202627/3
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM REVIW00000183AM27
RA File Number	04AX04000978 AM24
Licence No and Date	0411006836/05/02/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item	Quantity	S. No.	Import Item	Quantity
71-2400001(V150 COREKIT SHELL LW FULL PET) (Weight- 24864.33 KG)	37 NOS	1	KERDYN GREEN 115-5MMX1005MMX2440MM (0.2INX39.57INX96.06IN) – Green Foam Sheet	62.41 SQM (Weight in 35.88 KG)
		2	KERDYN GREEN 115-10MMX1005MMX2440MM (0.39INX39.57INX96.06IN) – Green Foam Sheet	177.05 SQM (Weight in 203.78 KG)
		3	KERDYN GREEN 115-15MMX1005MMX2440MM (0.59INX39.57INX96.06IN) – Green Foam Sheet	312.03 SQM (Weight in 538.74 KG)
		4	KERDYN GREEN 115-20MMX1005MMX2440MM (0.79INX39.57INX96.06IN) – Green Foam Sheet	280.83 SQM (Weight in 646.49 KG)
		5	KERDYN GREEN 115-25MMX1005MMX2440MM (0.98INX39.57INX96.06IN) – Green Foam Sheet	530.46 SQM (Weight in 1526.43 KG)
		6	KERDYN GREEN 115-30MMX1005MMX2440MM (1.18INX39.57INX96.06IN) – Green Foam Sheet	1310.20 SQM (Weight in 4524.25 KG)
		7	KERDYN GREEN 115-35MMX1005MMX2440MM (1.38INX39.57INX96.06IN) – Green Foam Sheet	104.12 SQM (Weight in 419.47 KG)
		8	KERDYN GREEN 115-40MMX1005MMX2440MM (1.57INX39.57INX96.06IN) – Green Foam Sheet	1476.39 SQM (Weight in 6797.50 KG)
		9	KERDYN GREEN 115-45MMX1005MMX2440MM (1.77INX39.57INX96.06IN) – Green Foam Sheet	10.51 SQM (Weight in 47.35 KG)

		10	KERDYN GREEN 115-50MMX1005MMX2440MM (1.97INX39.57INX96.06IN) – Green Foam Sheet	145.84 SQM (Weight in 839.34 KG)
		11	RECYCLED POLYETHYLENE TEREPHTHALATE GRANULES – Recycled Pet Chip	5955.43 KG
		12	GURIT MB 1 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	183.49 KG
		13	GURIT MB 2 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	367.32 KG
		14	GURIT MB 3 POLYESTERS, SATURATED, IN PRIMARY FORMS – Polyesters, Saturated, Primary Forms	101.41 KG
		15	GURIT MB 3+ COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	146.52 KG
		16	GURIT MB 6 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	128.54 KG
71-2400002(V150 COREKIT SHELL WW FULL PET) (Weight- 24864.33 KG)	37 NOS	17	KERDYN GREEN 115-5MMX1005MMX2440MM (0.2INX39.57INX96.06IN) – Green Foam Sheet	62.41 SQM (Weight in 35.88 KG)
		18	KERDYN GREEN 115-10MMX1005MMX2440MM (0.39INX39.57INX96.06IN) – Green Foam Sheet	177.05 SQM (Weight in 203.78 KG)
		19	KERDYN GREEN 115-15MMX1005MMX2440MM (0.59INX39.57INX96.06IN) – Green Foam Sheet	312.03 SQM (Weight in 538.74 KG)
		20	KERDYN GREEN 115-20MMX1005MMX2440MM (0.79INX39.57INX96.06IN) – Green Foam Sheet	280.83 SQM (Weight in 646.49 KG)

		21	KERDYN GREEN 115- 25MMX1005MMX2440MM (0.98INX39.57INX96.06IN) – Green Foam Sheet	530.46 SQM (Weight in 1526.43 KG)
		22	KERDYN GREEN 115- 30MMX1005MMX2440MM (1.18INX39.57INX96.06IN) – Green Foam Sheet	1310.20 SQM (Weight in 4524.25 KG)
		23	KERDYN GREEN 115- 35MMX1005MMX2440MM (1.38INX39.57INX96.06IN) – Green Foam Sheet	104.12 SQM (Weight in 419.48 KG)
		24	KERDYN GREEN 115- 40MMX1005MMX2440MM (1.57INX39.57INX96.06IN) – Green Foam Sheet	1476.39 SQM (Weight in 6797.50 KG)
		25	KERDYN GREEN 115- 45MMX1005MMX2440MM (1.77INX39.57INX96.06IN) – Green Foam Sheet	10.51 SQM (Weight in 47.36 KG)
		26	KERDYN GREEN 115- 50MMX1005MMX2440MM (1.97INX39.57INX96.06IN) – Green Foam Sheet	145.84 SQM (Weight in 839.34 KG)
		27	RECYCLED POLYETHYLENE TEREPHTHALATE GRANULES – Recycled Pet Chip	5955.43 KG
		28	GURIT MB 1 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	183.49 KG
		29	GURIT MB 2 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	367.32 KG
		30	GURIT MB 3 POLYESTERS, SATURATED, IN PRIMARY FORMS – Polyesters, Saturated, In Primary Forms	101.41 KG
		31	GURIT MB 3+ COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	146.52 KG

		32	GURIT MB 6 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	128.54 KG
71-2400003(V150 MAIN WEB CORE KIT) (Weight- 5146.11 KG)	37 NOS	33	KERDYN GREEN 115-5MMX1005MMX2440MM (0.2INX39.57INX96.06IN) – Green Foam Sheet	21.03 SQM (Weight in 12.09 KG)
		34	RECYCLED POLYETHYLENE TEREPHTHALATE GRANULES – Recycled Pet Chip	2720.46 KG
		35	GURIT MB 1 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	83.77 KG
		36	GURIT MB 2 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	167.55 KG
		37	GURIT MB 3 POLYESTERS, SATURATED, IN PRIMARY FORMS – Polyesters, Saturated, In Primary Forms	46.47 KG
		38	GURIT MB 3+ COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	66.82 KG
		39	GURIT MB 6 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	58.68 KG
71-2400004(V150 TE WEB CORE KIT) (Weight- 782.01 KG)	37 NOS	40	KERDYN GREEN 115-5MMX1005MMX2440MM (0.2INX39.57INX96.06IN) – Green Foam Sheet	62.41 SQM (Weight in 35.88 KG)
		41	RECYCLED POLYETHYLENE TEREPHTHALATE GRANULES – Recycled Pet Chip	279.81 KG
		42	GURIT MB 1 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	8.48 KG
		43	GURIT MB 2 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	17.30 KG

		44	GURIT MB 3 POLYESTERS, SATURATED, IN PRIMARY FORMS – Polyesters, Saturated, In Primary Forms	4.75 KG
		45	GURIT MB 3+ COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	6.78 KG
		46	GURIT MB 6 COMPOUND STABILISERS FOR RUBBER OR PLASTICS – Compound Stabilisers	6.11 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.				

Case No.	13 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	AIRBOAT TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM REVIW00000265AM27
RA File Number	07AX04001755 AM24
Licence No and Date	0711010549/16/02/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the subject matter pertains to Norms Committee-1. Accordingly, the committee decided to transfer the case to Norms Committee-1 for further consideration.	

Case No.	14 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00002875AM25
RA File Number	08AX04000897 AM25
Licence No and Date	0811012558/05/09/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that the firm was called for Personal Hearing scheduled on 28.04.2026 regarding fixation of norms as per the file mentioned therein. However, no representative from the firm attended the PH.

Accordingly, the committee decided to give another date for Personal Hearing.

Case No.	15 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00002876AM25
RA File Number	08AX04000896 AM25
Licence No and Date	0811012560/05/09/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm was called for Personal Hearing scheduled on 28.04.2026 regarding fixation of norms as per the file mentioned therein. However, no representative from the firm attended the PH. Accordingly, the committee decided to give another date for Personal Hearing.	

Case No.	16 / NC/7/MEET/Apr/202627/3		
Case Status	Case Approved		
Party Name	IMPERIAL WATERPROOFING INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM APPLY 00006462AM25		
RA File Number	03AX04005656 AM25		
Licence No and Date	0311041691/27/02/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export item	Unit Quantity	Import Item	Quantity
BLENDED NBR IN SHEETS QTY: 250000 KG	1 KG	ACRYLONITRILE BUTADIENE RUBBER NBR	0.650 KG
		POLY VINYL CHLORIDE	0.250 KG

		DI-ISO-NONYL PTHALATE	0.095 KG
		PROCESSING ADDITIVE TACKIFYING RESIN	0.005 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	17 / NC/7/MEET/Apr/202627/3		
Case Status	Case Approved		
Party Name	MARINE HYDROCOLLOIDS		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM APPLY 00006884AM25		
RA File Number	10AX04000307 AM25		
Licence No and Date	1011003024/25/03/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and through personal hearing decided to ratify the norms as under: -			
Export item	Unit Quantity	Import Item	Quantity
GELLAN GUM LOW ACYL AND GELLAN GUM HIGH ACYL(1. GELLAN GUM LOW ACYL 2. GELLAN GUM HIGH ACYL) QTY: 9700 KG	1 KG	GELLAN GUM COMMERCIAL GRADE(GELLAN GUM COMMERCIAL GRADE)	1.005 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	18 / NC/7/MEET/Apr/202627/3		
Case Status	Case Deferred		
Party Name	GRASIM INDUSTRIES LTD		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM APPLY 00003032AM26		
RA File Number	34AX04000465 AM26		

Licence No and Date	3411006929/04/09/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that TA comments are still awaited. Accordingly, the committee decided to defer the case till receipt of the same.	

Case No.	19 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00003400AM26
RA File Number	08AX04001062 AM26
Licence No and Date	0811016250/24/09/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm was called for Personal Hearing scheduled on 28.04.2026 regarding fixation of norms as per the file mentioned therein. However, no representative from the firm attended the PH. Accordingly, the committee decided to give another date for Personal Hearing.	

Case No.	20 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00004168AM26
RA File Number	08AX04001212 AM26
Licence No and Date	0811016615/10/11/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm was called for Personal Hearing scheduled on 28.04.2026 regarding fixation of norms as per the file mentioned therein. However, no representative from the firm attended the PH. Accordingly, the committee decided to give another date for Personal Hearing.	

Case No.	21 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ILLUMIN8 BLINDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005467AM26
RA File Number	04AX04001139 AM26
Licence No and Date	0411011163/21/01/2026
Norms Committee Decision: The committee considered the case as per agenda and noted that the subject matter pertains to Norms Committee-5. Accordingly, the committee decided to transfer the case to Norms Committee-5 for further consideration.	

Case No.	22 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ILLUMIN8 BLINDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005468AM26
RA File Number	04AX04001140 AM26
Licence No and Date	0411011164/21/01/2026
Norms Committee Decision: The committee considered the case as per agenda and noted that the subject matter pertains to Norms Committee-5. Accordingly, the committee decided to transfer the case to Norms Committee-5 for further consideration.	

Case No.	23 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ILLUMIN8 BLINDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005472AM26
RA File Number	04AX04001141 AM26
Licence No and Date	0411011165/21/01/2026
Norms Committee Decision: The committee considered the case as per agenda and noted that the subject matter pertains to Norms Committee-5. Accordingly, the committee decided to transfer the case to Norms Committee-5 for further consideration.	

Case No.	24 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005538AM26
RA File Number	08AX04001697 AM26
Licence No and Date	0811017286/27/01/2026
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm was called for Personal Hearing scheduled on 28.04.2026 regarding fixation of norms as per the file mentioned therein. However, no representative from the firm attended the PH. Accordingly, the committee decided to give another date for Personal Hearing.	

Case No.	25 / NC/7/MEET/Apr/202627/3												
Case Status	Case Approved												
Party Name	ELITEE SPECIALITY POLYMERS PRIVATE LIMITED												
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026												
HQ File Number	HQRNORM APPLY 00005794AM26												
RA File Number	34AX04000890 AM26												
Licence No and Date	3411007497/06/02/2026												
Norms Committee Decision:													
The committee considered the case as per agenda and decided to ratify the norms as under: -													
<table><tr><th>Export item and total export quantity</th><th>Unit Quantity</th><th>Import Item</th><th>Quantity</th></tr><tr><td rowspan="2">STIFFENER ADDITIVE MASTERBATCH QTY: 200000 KG</td><td rowspan="2">1 KG</td><td>HYDROCARBON RESIN</td><td>0.5 KG</td></tr><tr><td>POLYPROPELENE</td><td>0.5 KG</td></tr></table>				Export item and total export quantity	Unit Quantity	Import Item	Quantity	STIFFENER ADDITIVE MASTERBATCH QTY: 200000 KG	1 KG	HYDROCARBON RESIN	0.5 KG	POLYPROPELENE	0.5 KG
Export item and total export quantity	Unit Quantity	Import Item	Quantity										
STIFFENER ADDITIVE MASTERBATCH QTY: 200000 KG	1 KG	HYDROCARBON RESIN	0.5 KG										
		POLYPROPELENE	0.5 KG										
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.													

Case No.	26 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006018AM26
RA File Number	08AX04001876 AM26
Licence No and Date	0811017693/18/02/2026
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm was called for Personal Hearing scheduled on 28.04.2026 regarding fixation of norms as per the file mentioned therein. However, no representative from the firm attended the PH. Accordingly, the committee decided to give another date for Personal Hearing.	

Case No.	27 / NC/7/MEET/Apr/202627/3		
Case Status	Case Approved		
Party Name	PRASAD MEDITECH (INDIA) LLP		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM APPLY 00006153AM26		
RA File Number	03AX04006065 AM26		
Licence No and Date	0311051835/26/02/2026		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export item	Quantity	Import Item	Quantity
EURO HEAD CAPS	15000000 NOS	LDPE GRANULES	79560 KG
		RUBBER DISC (Relevant diameter)	68085 KG
TWIN PORT CAPS	12300000 NOS	LDPE GRANULES	51188 KG
		RUBBER DISC (Relevant diameter)	21203 KG
		ALUMINIUM FOIL (Relevant Thickness)	2886 KG

PROTECT FOIL CAPS	12000000 NOS	LDPE GRANULES	42840 KG
		RUBBER DISC (Relevant diameter)	12240 KG
		ALUMINIUM FOIL (Relevant Thickness)	2081 KG
32MM EURO CAPS	14000000 NOS	LDPE GRANULES	64831 KG
		RUBBER DISC (Relevant diameter)	46838 KG
29MM DOUBLE FOLD CAPS	15000000 NOS	POLYPROPYLENE COPOLYMER GRANULES	54162 KG
		RUBBER DISC (Relevant diameter)	10328 KG

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.	28 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	B S RUBBERS
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006196AM26
RA File Number	10AX04000358 AM26
Licence No and Date	1011003711/27/02/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate composition of Rubber floor covering mat, indicating indigenous items also. 2. To fill indigenous items in 4 E table mentioning wastage. 3. Whether NOC from MOEF & CC has been obtained for the import of Crumb Rubber. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	29 / NC/7/MEET/Apr/202627/3
Case Status	Case Approved

Party Name	DDEV PLASTIKS INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM APPLY 00006211AM26		
RA File Number	03AX04005820 AM26		
Licence No and Date	0311051935/02/03/2026		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export item	Unit Quantity	Import Item	Quantity
SEMI CONDUCTING COMPOUND – THERMOSET QTY: 500 MT	1 MT	ETHYLENE BUTYL ACRYLATE (EBA)	0.63 MT
		CARBON BLACK	0.35 MT
		ANTIOXIDANT	0.02 MT
		PERKADOX 14 SFL	0.02 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	30 / NC/7/MEET/Apr/202627/3		
Case Status	Case Approved		
Party Name	PLASMIX PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM APPLY 00006236AM26		
RA File Number	07AX04002120 AM26		
Licence No and Date	0711017132/03/03/2026		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export item	Quantity	Import Item	Quantity
PP CORRUGATED SHEET (6000 NOS. CONTAINING : Polypropylene Homopolymer - the	6000 NOS	POLYPROPYLENE HOMOPOLYMER	48300 KG

net content of the imported item is 46000 KGS of polypropylene-homopolymer)			
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	31 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	MRL TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006258AM26
RA File Number	05AX04004028 AM26
Licence No and Date	0511038461/05/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. Difference in three types of export items indicated in the application. 2. To submit 4 E separately for each type of export item, indicating both imported and indigenous items per 100 kg of export and also wastage percentage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	32 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	MRL TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006257AM26
RA File Number	05AX04004219 AM26
Licence No and Date	0511038460/05/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. Difference in three types of export items indicated in the application.	

2. To submit 4 E separately for each type of export item, indicating both imported and indigenous items per 100 kg of export and wastage percentage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	33 / NC/7/MEET/Apr/202627/3		
Case Status	Case Approved		
Party Name	INDOTAG SOLUTIONS LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM APPLY 00006259AM26		
RA File Number	05AX04004250 AM26		
Licence No and Date	0511038463/05/03/2026		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export item	Quantity	Import Item	Quantity
PVC Printed cards (Size 85*54mm)(weight of each card is 5.00 grams)	24000000 PCS	PVC WHITE SHEET (485*295 MM)	132000 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	34 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006265AM26
RA File Number	03AX04006177 AM26
Licence No and Date	0311052025/05/03/2026
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026:	

1. Material balance sheet to justify 5 % wastage.
2. Weight of export product.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	35 / NC/7/MEET/Apr/202627/3
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006322AM26
RA File Number	03AX04006156 AM26
Licence No and Date	0311052122/08/03/2026

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item	Unit Quantity	S.No	Import Item	Quantity
New Pneumatic Tyres of Rubber, Other, A. Bias - Nylon, Nylon and Aramide QTY: 2000000 KG	100 KG	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	2.298 KG
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	30.718 KG
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	4.631 KG
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	1.908 KG
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	8.253 KG
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0 KG

		7	6A) CARBON BLACK FEED STOCK (CBFS)	44.092 KG
		8	NYLON TYRE CORD FABRIC (DIPPED)	6.009 KG
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.1 KG
		10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.615 KG
		11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.484 KG
		12	RUBBER CHEMICAL :ANTIOXIDANTS	0.908 KG
		13	RUBBER CHEMICAL :ACCELERATOR	0.479 KG
		14	RUBBER CHEMICAL :RETARDERS	0.077 KG
		15	ZINC OXIDE	2.196 KG
		16	STEARIC ACID	1.201 KG
		17	MICROCRYSTALLINE PETROLEUM WAX	0.768 KG
		18	PRECIPITATED SILICA	0.596 KG
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.548 KG
		20	PHENOLIC TACKIFIER RESIN	0.078 KG
		21	INSOLUBLE SULPHUR	0.111 KG

		22	PROCESSING ADDITIVES	0.762 KG
		23	ARAMID DIPPED TYRE CORD FABRIC	0.05 KG
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.179 KG
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.133 KG
		26	BLADDERS (Quantity in Numbers)	0.014 NOS
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.263 KG

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note(8) of the Handbook of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.	36 / NC/7/MEET/Apr/202627/3
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006326AM26
RA File Number	03AX04006157 AM26
Licence No and Date	0311052135/09/03/2026

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item	Unit Quantity	S.No	Import Item	Quantity
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines,(C. Nylon and Steel Belt.) QTY: 4375000 KG	100 KG	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	8.88 KG
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	17.994 KG

		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	10.176 KG
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	7.862 KG
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.521 KG
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0 KG
		7	6A) CARBON BLACK FEED STOCK (CBFS)	44.8 KG
		8	NYLON TYRE CORD FABRIC (DIPPED)	3.867 KG
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.043 KG
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	0.069 KG
		11	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	8.434 KG
		12	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.411 KG
		13	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.366 KG
		14	RUBBER CHEMICAL :ANTIOXIDANTS	1.267 KG
		15	RUBBER CHEMICAL :ACCELERATOR	0.605 KG
		16	RUBBER CHEMICAL :RETARDERS	0.111 KG
		17	ZINC OXIDE	1.832 KG

		18	STEARIC ACID	0.749 KG
		19	MICROCRYSTALLINE PETROLEUM WAX	0.737 KG
		20	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.446 KG
		21	PETROLEUM TACKIFIER RESIN	0.002 KG
		22	PHENOLIC TACKIFIER RESIN	0.659 KG
		23	INSOLUBLE SULPHUR	0.482 KG
		24	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.149 KG
		25	AGEING RESISTANCE CHEMICAL (HTS)	0.134 KG
		26	PROCESSING ADDITIVES	0.552 KG
		27	HOMOGENIZING AGENT	0.61 KG
		28	COBALT BORON COMPLEX-COBALT 22.5% (MONO BOND)	0.036 KG
		29	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.179 KG
		30	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.133 KG
		31	BLADDERS (Quantity in Numbers)	0.014 NOS
		32	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.263 KG

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note(8) of the Handbook of Procedure, Vol. II. for all

export items.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.	37 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006362AM26
RA File Number	05AX04004358 AM26
Licence No and Date	0511038577/11/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. Net content of MOPP Film and Solid Adhesive in the export product. 2. Catalogue/specifications of Import Item No. 3. 3. Justification for claimed wastage of 13.85%. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	38 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006395AM26
RA File Number	08AX04002135 AM26
Licence No and Date	0811017921/12/03/2026
Norms Committee Decision: The committee considered the case as per agenda and noted that TA comments are still awaited. Accordingly, the committee decided to defer the case till receipt of the same.	

Case No.	39 / NC/7/MEET/Apr/202627/3
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006402AM26
RA File Number	03AX04006164 AM26
Licence No and Date	0311052279/13/03/2026

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item	Unit Quantity	S.No	Import Item	Quantity
New Pneumatic Tyres of Rubber, Of a kind used on Buses or Lorries : Other Bias - Nylon QTY: 300000 KG	100 KG	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	14.376 KG
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	20.383 KG
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	8.193 KG
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	3.721 KG
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	0.299 KG
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0 KG
		7	6A) CARBON BLACK FEED STOCK (CBFS)	41.468 KG
		8	NYLON TYRE CORD FABRIC (DIPPED)	11.123 KG
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.157 KG
		10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE	3.942 KG

			COATED TYRE BEADWIRE)	
		11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.588 KG
		12	RUBBER CHEMICAL :ANTIOXIDANTS	0.81 KG
		13	RUBBER CHEMICAL :ACCELERATOR	0.496 KG
		14	RUBBER CHEMICAL :RETARDERS	0.095 KG
		15	ZINC OXIDE	1.911 KG
		16	STEARIC ACID	1.169 KG
		17	MICROCRYSTALLINE PETROLEUM WAX	0.63 KG
		18	PRECIPITATED SILICA	0.648 KG
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON-AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.514 KG
		20	PHENOLIC TACKIFIER RESIN	0.205 KG
		21	INSOLUBLE SULPHUR	0.182 KG
		22	PROCESSING ADDITIVES	0.529 KG
		23	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.179 KG
		24	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.133 KG
		25	BLADDERS (Quantities in Nos.)	0.014 NOS

		26	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.263 KG
Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note (8) of the Handbook of Procedure, Vol. II. for all export items. RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.				

Case No.	40 / NC/7/MEET/Apr/202627/3		
Case Status	Case Approved		
Party Name	PERINCHERIL RUBBERS		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM APPLY 00006414AM26		
RA File Number	10AX04000367 AM26		
Licence No and Date	1011003731/13/03/2026		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export item	Unit Quantity	Import Item	Quantity
RUBBER MATS (Containing Minimum 76.8% Crumb Rubber) QTY: 33804 KG	1 KG	Rubber Crumb Powder*	0.7987 KG
* Subject to compliance of statutory requirements.			
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	41 / NC/7/MEET/Apr/202627/3			
Case Status	Case Deferred			
Party Name	ATC TIRES PRIVATE LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026			
HQ File Number	HQRNORM APPLY 00006419AM26			
RA File Number	03AX04006412 AM26			
Licence No and	0311052326/14/03/2026			

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	42 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006417AM26
RA File Number	03AX04006402 AM26
Licence No and Date	0311052323/14/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	43 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006418AM26
RA File Number	03AX04006404 AM26
Licence No and Date	0311052325/14/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No.	

NC/7/MEET/Apr/202627/3 dated 28/04/2026:

1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	44 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006420AM26
RA File Number	03AX04006409 AM26
Licence No and Date	0311052327/14/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	45 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006421AM26
RA File Number	03AX04006401 AM26
Licence No and Date	0311052328/14/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	46 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006422AM26
RA File Number	03AX04006403 AM26
Licence No and Date	0311052329/14/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	47 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006425AM26
RA File Number	03AX04006407 AM26
Licence No and Date	0311052340/14/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	48 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006426AM26
RA File Number	03AX04006408 AM26
Licence No and Date	0311052341/14/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	49 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006427AM26
RA File Number	03AX04006411 AM26
Licence No and Date	0311052342/14/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	50 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006431AM26
RA File Number	03AX04006398 AM26
Licence No and Date	0311052352/15/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	51 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006430AM26
RA File Number	03AX04006405 AM26
Licence No and Date	0311052351/15/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	52 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026

and Date	
HQ File Number	HQRNORM APPLY 00006433AM26
RA File Number	03AX04006400 AM26
Licence No and Date	0311052354/15/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	53 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATC TIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006432AM26
RA File Number	03AX04006399 AM26
Licence No and Date	0311052353/15/03/2026
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026: 1. To indicate indigenous item to use in manufacturing the export item and accordingly to fill in 4 E table with a total of both imported and indigenous items for the export of 100.0 Kg of tyre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	54 / NC/7/MEET/Apr/202627/3
Case Status	Case Approved
Party Name	SYNTHETIC PACKERS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006456AM26
RA File Number	07AX04002193 AM26
Licence No and	0711017223/16/03/2026

Date

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item and total export quantity	Unit Quantity	Import Item	Quantity
PE FILM QTY: 2000 MT	1 MT	LDPE GRANULES	0.3675 MT
		LLDPE GRANULES	0.4935 MT
		EXCEED METALLOCENE POLYETHYLENE RESIN	0.1890 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.	55 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	TRIDENT RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006455AM26
RA File Number	03AX04006348 AM26
Licence No and Date	0311052379/16/03/2026
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information about the following deficiencies in its Meeting No. NC/7/MEET/Apr/202627/3 dated 28/04/2026:	
1. Composition of export item. 2. To indicate indigenous and imported items along with its quantity per kg of export item required to manufacture for the export item and accordingly to fill 4 E table with wastage percentage.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	56 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026

and Date	
HQ File Number	HQRNORM APPLY 00006437AM26
RA File Number	03AX04006343 AM26
Licence No and Date	0311052359/16/03/2026
Norms Committee Decision: The committee considered the case as per agenda and noted that TA comments are still awaited. Accordingly, the committee decided to defer the case till receipt of the same.	

Case No.	57 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006469AM26
RA File Number	08AX04002165 AM26
Licence No and Date	0811017962/17/03/2026
Norms Committee Decision: The committee considered the case as per agenda and noted that TA comments are still awaited. Accordingly, the committee decided to defer the case till receipt of the same.	

Case No.	58 / NC/7/MEET/Apr/202627/3		
Case Status	Case Approved		
Party Name	MARUTI TECHNO RUBBER PVT LTD		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026		
HQ File Number	HQRNORM APPLY 00006522AM26		
RA File Number	05AX04004441 AM26		
Licence No and Date	0511038728/18/03/2026		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export item and total export quantity	Unit Quantity	Import Item	Quantity
Hydrophilic Swell Tape/Bar Made out of	1 KG	TPE Compound Dryflex(Good Swelling	0.7560 KG

TPE Compound(Good Swelling Properties)		Properties)	
QTY: 61400 KG		Titanium Dioxide(Antioxidant)	0.1629 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	59 / NC/7/MEET/Apr/202627/3
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202627/ 3 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006514AM26
RA File Number	03AX04005830 AM26
Licence No and Date	0311052440/18/03/2026
Norms Committee Decision:	
The committee considered the case as per agenda and noted that TA comments are still awaited. Accordingly, the committee decided to defer the case till receipt of the same.	